

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.9
(IB)-95(PB)/2022

IN THE MATTER OF:

Korea Trade Insurance Corporation (Ksure) ... Petitioner/Applicant
v.
Indo Alusys Industries Ltd. Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code(IBC)

Order delivered on 14.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Mr. Manish Dhir, Adv.
For the Respondent : Mr. Narendra M. Sharma, Ms. Yashika Singla, Mr.
Utkarsh Sharma, Advs.

ORDER

In regard to the earlier order dated 20.09.2022 of this Tribunal which is reproduced as follows:

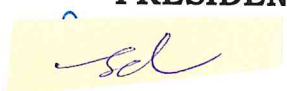
“Ld. Counsel for the Petitioner seeks time to file the hard copies of the pleadings and synopsis.

At the request of the Ld. Counsel for the Petitioner, list the matter on 14.11.2022.”

The same has not been complied with by both parties. There is a request for another date to submit the same.

At the request of the Ld. Counsels for the parties, list the matter for physical hearing on 29.11.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)